

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Rejoinder not filed.

DS
11/2/02

Benech

14. 09.01.02.

At request four weeks more time is allowed to file rejoinder.

Adjourned to 12-02-02.

Vice-Chairman
9/1

15. 12.02.02

Several opportunities have been given in the past for filing rejoinder. In view of this, we are not inclined to accede to the request for grant of further time for filing rejoinders. This right to do so stands forfeited. Call on 13.02.02 for final disposal at the admission stage.

Member (A)
Member (J)

16. 13.02.2002..

On the application/memo filed, Mr. K.K. Rath, learned counsel for the Applicant is allowed to withdraw the Original Application. The Original Application is accordingly dismissed as withdrawn.

MEMBER (ADMIN.)
MEMBER (JUDL.)

Four copies of final order dt. 13.2.02 issued to counsel for both sides.

DS
14.2.02

Prop
S.O.C)